

- (b) if so, whether Government has taken any step in this regard so far, and
- (c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (c) The National Register of Citizens (NRC) is being updated at present in the State of Assam only as per the provisions of the Citizenship Act, 1955 and the provisions contained in the Schedule framed under Rule 4A (4) of Citizenship Rules, 2003.

Encounter with naxals in Chhattisgarh

2732. SHRI T. RATHINAVEL: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that many CRPF personnel were killed in an encounter with naxals in Bijapur district in Chhattisgarh on 28th June, 2019;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the security personnel were patrolling at the site where the encounter with naxals took place; and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (d) Yes Sir. On 28 June 2019, in an attack by CPI(Maoist), three CRPF personnel were martyred on Keshkutul-Bhairamgarh road in Bijapur district. The CRPF team was moving from Keshkutul camp to Battalion Headquarters in Bhairamgarh when the attack took place. One 14 year old girl was also killed in the attack by the Left Wing Extremists.

Sealing of porous borders to prevent infiltration

2733. DR. R. LAKSHMANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that porous nature of borders existing in the country is the main reason for cross- border infiltration in the country;
- (b) if so, the details thereof;
- (c) whether Government has taken any steps to seal these porous borders to completely prevent cross-border infiltration;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) to (e) India's land borders are characterized by deserts, mountains, forests and riverine terrain. Government has adopted a multi-pronged approach to contain cross-border infiltration which inter-alia includes deployment of Border Guarding Forces along the International Border, erection of border fencing and floodlighting, effective domination of the borders by patrolling, laying Nakas, manning observation posts along the border, vulnerability mapping of Border Out Posts (BOPs), deployment of surveillance equipments, strengthening of intelligence network, anti-tunneling exercise in vulnerable areas and deployment of technological solutions in non-feasible areas like riverine gaps, etc.

Removal of employees at lower level

†2734. SHRI P. L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the Ministry has initiated the process of removal of employees at lower level on the basis of performance, character and corruption;
- (b) if so, whether any committee has been set up for this purpose, if so, the details thereof;
- (c) the number of employees dismissed and identified respectively under this process; and
- (d) whether Government proposes to give a chance to the employees by issuing a warning before their dismissal, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI): (a) Yes Sir. The provisions of Fundamental Rules (FR) 56(j), Rule 48 of Central Civil Services (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958 lay down the procedure of periodical review for premature retirement of Government servants at all levels, on the grounds of lack of integrity and ineffectiveness in public interest. This is a continuous process. Further, as per the applicable disciplinary rules, the Government has the right to take disciplinary action against erring officials for imposition of prescribed penalties including dismissal/removal from service.

†Original notice of the question was received in Hindi.